

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V
Monday, the 19th day of July 2021 / 28th Ashadha, 1943
WP(C) NO. 14385 OF 2021

PETITIONER:

MUTHUKUTTI.K, W/O.BHARVHIN,
AGED 38 YEARS, T.C.20/1029, BALA BHAVAN,
DURGA NAGAR-35, KARAMANA P.O.,
THIRUVANANTHAPURAM - 695 002.

RESPONDENTS:

1. THE COMMISSIONER OF POLICE,
THIRUVANANTHAPURAM CITY,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, PIN - 682035.
2. THE CIRCLE INSPECTOR OF POLICE,
KARAMANA CIRCLE OFFICE, THIRUVANANTHAPURAM, PIN - 695012.
3. THE SHO., KARAMANA POLICE STATION,
THIRUVANANTHAPURAM, PIN - 695 012.
4. THE SECRETARY,
MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE GOVERNMENT OF INDIA,
(PARIVESH INDIRA PARYAVARAN BHAVAN, JORBAGH ROAD,
NEW DELHI, PIN - 110 003.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to respondents not harass the petitioner by demanding the removal of birds from their terrace pending disposal of this writ petition.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.NEMOM CHANDRA BABU, Advocate for the petitioner, GOVERNMENT PLEADER for R1 to R3 and of CENTRAL GOVERNMENT COUNSEL for R4, the court passed the following:

RAJA VIJAYARAGHAVAN V, J.

W.P.(C) No.14385 of 2021

Dated this the 19th day of July, 2021

ORDER

The learned Central Government Counsel takes notice for the 4th respondent. The learned Government Pleader takes notice for respondent Nos. 1 to 3.

The grievance of the petitioner is that he and his family members are being subjected to harassment by respondent Nos. 2 and 3 for keeping pet birds in their residence.

There will be a direction to respondent Nos.2 and 3 to refrain from insisting that the petitioner shall remove the birds from the terrace of his residence for the time being.

The learned Government Pleader shall get instructions and report whether the petitioner has been violating any provision of law by keeping birds as pets.

Post after a week.

Sd/-
RAJA VIJAYARAGHAVAN V,
JUDGE

NS